

[Open Court]

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD**

THIS THE 28th DAY OF FEBRUARY, 2012

**Civil Misc. Contempt Petition No.40 of 2001
IN
ORIGINAL APPLICATION NO.895 OF 1992
U/s 19, Administrative Tribunal's Act, 1985**

Present:-

**HON'BLE MR. JUSTICE S. C. SHARMA, MEMBER-J
HON'BLE MS. JAYATI CHANDRA, MEMBER-A**

Khubi Ram S/o Sri Nenuwa Ram,
R/o Village & Post-Dehtora,
District-Agra.

.....Applicant

Versus

1. Dharmbir Sharma, Superintending Archaeologist,
Archaeological Survey of India, 22,Mall Road, Agra Circle Agra.
2. Gautam Sen Gupta, Director General, A.S.I., New Delhi.

.....Opposite Parties

Advocate present for the applicant:-

Sri M.S. Solanki.
Sri A.K.S. Chauhan

Advocate present for the respondents:-

Sri Manoj Kumar.

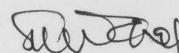
ORDER

Instant contempt petition has been moved for disobedience of the order passed by this Tribunal in O.A. No 895 of 1992 on dated 06th September, 2000 a direction was given by Tribunal in order to regularize the services of the applicant, as and when vacancy in Group 'D' post arise, strictly in accordance with seniority

Manoj Kumar

reflected in the combined seniority list. Respondents were also restrained for not making any recruitment from outside unless and until these applicants are absorbed. Further direction was also given to consider the case of the applicants of the O.A. No. 1159 of 1992 for grant of 'Temporary Status' as per rules, if not already granted.

2. We have heard Sri M. S. Solanki, Advocate for applicant and Sri Manoj Kumar, Advocate for respondents and perused the entire facts of the case. It has been stated by Sri Manoj Kumar, Advocate for respondents that the order passed by this Tribunal has already ^{been} ² complied with and the 'Compliance Affidavit' along-with 'Compliance Report' has been filed by learned counsel for respondents. It has been stated by Sri Manoj Kumar, Advocate that in pursuance of the direction of the Tribunal, D.P.C. was convened on 21st February, 2001 to consider the regularization of the Temporary Status Casual Labours in Group 'D' post in Pay Band of Rs.5,200-20,200/- + G.P. 1,800/-. It has further ^{been} ² provided in the 'Compliance Report' that the committee has recommended regularization of 69 'Temporary Status' Casual Labours, list enclosed. And the recommendation for regularization of Casual Labour is as per guidelines of the DoP&T. Learned counsel argued that compliance of the order has also been made. Learned counsel for respondents also stated that in pursuance of the direction of the



Tribunal in the Compliance Affidavit 'Appointment Letter' has also been issued in favour of the applicant. Learned counsel for applicant also admitted that compliance of the order passed by this Tribunal has been made.

3. As the compliance of the order has been made by the respondents, under these circumstances this Contempt Petition does not survive and is liable to be dismissed.

4. Contempt Petition is dismissed, as the order passed by this Tribunal has already complied with. Notice discharged.

J. Chandra

[Jayati Chandra]
Member-A

Dev/

S. C. Sharma
[Justice S. C. Sharma]
Member-J